funds under the Foreign Contribution Regulation Act (FCRA) during the last three years;

(b) whether Government is planning to amend the FCRA, keeping in view the increase in number of violations by various NGOs; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Number of total FCRA registration cancelled for violation of the provisions of the FCRA during each of last three years is given below:

Year	No. of FCRA registration cancelled
2014	59
2015	10,020
2016	02

(b) and (c) No Sir.

Restoring of earlier CRF norms

1665. SHRI BHUPENDER YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether keeping in view the fact that Rajasthan has faced drought for 61 years, out of last 67 years, Government of India will remove the condition that additional expenditure on relief activities should not exceed the 25 per cent of the annual allocation of the SDRF and restore the earlier Central Relief Fund (CRF) norms;

(b) if so, by when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) No Sir.

With regard to restoring the earlier Central Relief Fund (CRF) norms, the Government of India has revised the list of items and norms of assistance under SDRF and National Disaster Response Fund (NDRF) on 8th April 2015. As such, at present there is no proposal to restore the earlier CRF norms.